

आयकर अपीलीय अधिकरण, 'डी' न्यायपीठ, चेन्नई  
**IN THE INCOME TAX APPELLATE TRIBUNAL  
'D' BENCH, CHENNAI**

श्री इंदूरी रामा राव, लेखा सदस्य एवं श्री मनु कुमार गिरि, न्यायिक सदस्य के समक्ष  
**BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER  
AND SHRI MANU KUMAR GIRI, JUDICIAL MEMBER**

आयकर अपील सं./IT(TP)A No.: 16/CHNY/2024

निर्धारण वर्ष/Assessment Year: 2020-21

**Hanon Automotive Systems  
India Pvt. Ltd.,**  
Keelakaranai Village,  
Malrosapuram Post,  
Maraimalai Nagar, Chengalpet,  
Kanchipuram – 603 204.

**The Deputy Commissioner  
of Income Tax,**  
Vs. Transfer Pricing 2(1),  
Chennai.

**PAN: AAACM 6890R**

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/Appellant by

: Ms. Srinithi, Advocate

प्रत्यर्थी की ओर से/Respondent by

: Shri AR V Sreenivasan, CIT

सुनवाई की तारीख/Date of Hearing

: 05.02.2026

घोषणा की तारीख/Date of Pronouncement

: 06.02.2026

**आदेश/ ORDER**

**PER INTURI RAMA RAO, ACCOUNTANT MEMBER:**

This is an appeal filed by the assessee company directed against the final assessment passed u/s.143(3) r.w.s 144C(13) of the Income Tax Act, 1961 dated 11.03.2024 for the assessment year 2020-21.

2. At the time of hearing, the Ld.AR for the assessee submitted that the assessee wants to withdraw the appeal. In this regard, the assessee has also filed a letter dated 28.01.2026 seeking withdrawal of appeal. In light of the above, we dismiss the appeal of the assessee as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 6<sup>th</sup> February, 2026 at Chennai.

Sd/-

(मनु कुमार गिरि)  
(MANU KUMAR GIRI)

न्यायिक सदस्य/JUDICIAL MEMBER

Sd/-

(इंटूरी रामा राव)  
(INTURI RAMA RAO)

लेखा सदस्य/ACCOUNTANT MEMBER

चेन्नई/Chennai,

दिनांक/Dated, the 6<sup>th</sup> February, 2026

**RSR**

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त /CIT, Chennai
4. विभागीय प्रतिनिधि/DR
5. गार्ड फाईल/GF.